

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.09.2008

OA No.218/2008 with MA No.293/2008.

Mr. Nand Kishore, counsel for the applicant
Mr. Anupam Agarwal, counsel for respondents

Heard the learned counsel for the parties.

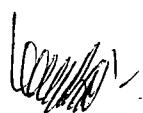
The learned counsel for the applicants submits that in view of the subsequent development where the respondents have decided to conduct de-novo selection in respect of categories of the applicants, therefore, the present OA does not survive. In view of above statement, the OA is accordingly disposed of.

2. It is made clear that it ^{will be} ~~is~~ open for the applicants to raise all such contentions including the contentions raised in this OA as and when fresh selection is conducted by the respondents and disposal of this OA will not come in the way of the applicants to raise all such objections as permissible under law.

3. With these observations, the OA stand disposed of at admission stage.

4. In view of disposal of the OA, no order is required to be passed in MA No.293/2008, which is also disposed of accordingly.


(B.L.KHATRI)
Admv. Member


(M.L.CHAUHAN)
Judl.Member